
(2025) 12 P&H CK 1960

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 35580 Of 2025 (O&M)

Amritpal Singh

APPELLANT

Vs

Union Of India And Others

RESPONDENT

Date of Decision : 18-12-2025

Acts Referred:

National Security Act, 1980 — Section 15

Citation : (2025) 12 P&H CK 1960

Hon'ble Judges : Sheel Nagu, CJ; Sanjiv Berry, J

Bench : Division Bench

Advocate : Imaan Singh Khara

Final Decision : Disposed Of

Judgement

Sheel Nagu, CJ

1. This petition has been filed by the petitioner challenging the order dated 24.11.2025 (Annexure P-7) passed by respondent No.3, whereby application filed by the petitioner seeking temporary release/parolee u/s 15 of the National Security Act, 1980, for attending the winter session of Parliament from 1st December, 2025 to 19th December, 2025, has been dismissed.
2. The Lawyers were abstaining from work and therefore, hearing in this case could not take place on the last three occasions i.e. 15.12.2025, 16.12.2025 and 17.12.2025.
3. Even today, arguing counsel on behalf of the petitionerr is not available and learned counsel for the respondeents are also not present.
4. However, Mr. Imaan Singh Khara, Advocate, appears on behalf of the petitioner and informs that the winter session of the Parliament is going to be over tomorrow i.e. 19.12.2025.
5. Since, arguments on behalf of the respondents could not be completed on the last occasion i.e. 15.12.2025 and tomorrow being the last day of winter session

of Parliament, the cause raised in this petition has virtually become infructuous.

6. However, it is always open to the petitioner to raise a similar prayer by way of a fresh petition before the appropriate forum as and when the cause of action arises to him.

7. With the aforesaid liberty, the present petition stands disposed of as having rendered infructuous.

8. Pending application(s), if any, shall also stand disposed of.